

क्रमांक : 138

दिनांक 06/7/21

प्रेषक :- न्यायाधीश
पारिवारिक न्यायालय, जैसलमेर

प्रेषित :- अध्यक्ष,
जिला अभिभाषक संघ, जैसलमेर

विषय :- एक काउन्सलर की नियुक्ति वर्ष 2021-2023 हेतु विज्ञप्ति के संबंध में।
महोदय,

उपरोक्त विषय में निवेदन है कि माननीय राजस्थान उच्च न्यायालय, जोधपुर के पत्रांक Gen/XV/(a)/01/2020/SC-I/1336 Dt. 09.4.2021 के द्वारा एवं माननीय राजस्थान उच्च न्यायालय जोधपुर के पूर्व पत्रांक Gen/XV/(a)/02/2016/5827 Dt. 20.10.2016 एवं यथासंशोधित पारिवारिक न्यायालय (राजस्थान) नियम 1991 के अनुसरण में पारिवारिक न्यायालय जैसलमेर में एक परामर्शदाता (काउन्सलर) की नियुक्ति करने के निर्देश प्राप्त होने पर नीचे लिखे नियमों एवं शैक्षणिक अहर्ता के तहत फार्म श्रीमान् रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय जोधपुर के नाम से संबोधित कर मार्फत न्यायाधीश पारिवारिक न्यायालय जैसलमेर के द्वारा उक्त फार्म पारिवारिक न्यायालय जैसलमेर में अंतिम तारीख 19.07.21 को कार्यालय समय दोपहर 1.00 बजे तक जमा करवाये जायेंगे, काउन्सलर को देय फीस एवं भत्ते के संबंध में माननीय राजस्थान उच्च न्यायालय जोधपुर द्वारा दिये गये आदेश व निर्देश ही मान्य होंगे। प्रोफार्मा प्रति संलग्न है।

Applications in the prescribed format are invited from the eligible persons for appointment of Counsellors in the family Courts of Jaisalmer

Applicant must possess following qualification as required under Rule 8 (2) of Family Court (Rajasthan) Rules, 1991

1. Degree in social sciences such as social welfare, sociology, clinical psychiatry, psychology/philosophy, preferably with a Degree in law : and
2. At least Five years experience in field work/research or of teaching in Government department or in a college/ university or a comparable academic institute, with special reference to problems of women and children.

OR

Five years of experience in the examination and/or application of Central/State Laws relating to marriage, divorce, maintenance, guardianship and adoption, and other family disputes.

Provided that the High Court may, in exceptional circumstances relax the minimum academic qualifications:


Provided further that preference may be given to women having the requisite qualification

Provided also that preference shall be given to a candidate who has been an officer of District Judge cadre or has experience of counselling in family matters.

Application in prescribed format shall be submitted/ sent to the concerned Judge of the Family Court for which he/ she apply for, latest by 19.07.21 to 1:00PM prescribed format enclosed.

An applicant can apply for Family Court only.

अतः उक्त विज्ञप्ति आपको सूचनार्थ प्रेषित है।


न्यायाधीश
पारिवारिक न्यायालय
जैसलमेर

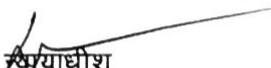
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1. सिस्टम ऑफिसर, कम्प्यूटर शाखा, जिला एवं सेशन न्यायालय जैसलमेर को भेजकर लेख है कि जिला न्यायालय जैसलमेर की वेबसाइट पर अपलोड करे एवं ई-मेल के माध्यम से समस्त न्यायालयों को उक्त विज्ञप्ति सूचनार्थ प्रेषित करें।

2. नोटिस बोर्ड न्यायालय हाजा, पारिवारिक न्यायालय जैसलमेर


न्यायाधीश
पारिवारिक न्यायालय
जैसलमेर

APPLICATION FOR APPOINTMENT OF COUNSELOR

To
The Registrar General,
Rajasthan High Court,
Jodhpur

Affix a Passport
size color photo

through

Judge,
Family Court ,
.....

FAMILY COURT(fill the name of Family Court where you want to
be appointed as Counselor)

1. APPLICANT'S NAME
2. NAME OF FATHER/HUSBAND
3. DATE OF BIRTH
4. EDUCATIONAL QUALIFICATION (Bachelor's Degree onward):-(also attach
the required certification)

<i>NAME OF EXAM.</i>	<i>NAME OF UNIVERSITY</i>	<i>YEAR OF PASSING</i>	<i>PERCENTAGE</i>
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5. EXPERIENCE :- (Give details of experience in
the field of Social and Family Welfare, also attach the required certification
as required under Rule 8(2) of the Family Court (Rajasthan) Rules, 1991)
6. PERMANENT ADDRESS
7. ADDRESS FOR CORRESPONDENCE
8. Mobile No.-.....
9. Email- address-
10. If enrolled as Advocate give enrollment no.(Attach copy
of Enrollment Certificate) ,
11. If you have ever been worked as Counselor in Family Court (Provide details
of Family Court & Year and attach a copy of order by which you were
appointed).

12. (i) Whether any Criminal prosecution is pending against you.

(ii) Have you ever been convicted by Criminal Court :-
(If Yes then give details)

13. Whether any case of your concerned is pending in this family court

Date:-

(Name and signature of applicant)

Declaration

I hereby declare that all information made in this application are true, complete and correct to the best of my knowledge and belief. In the event of my information being found false or incorrect or the ineligibility being detected, action can be taken against me.

Date:-

(Name and signature of applicant)

Place:-